

*Rep. by Act 35 of 1950.*

## Act No. XXVIII of 1948

[PASSED BY THE DOMINION LEGISLATURE]

An Act further to amend the Delhi and Ajmer-Merwara Rent Control Act, 1947

(Received the assent of the Governor-General on the 13th April, 1948)

**W**HEREAS it is expedient further to amend the Delhi and Ajmer-Merwara Rent Control Act, 1947 (XIX of 1947), for the purpose hereinafter appearing ;

It is hereby enacted as follows :—

1. **Short title.**—This Act may be called the Delhi and Ajmer-Merwara Rent Control (Amendment) Act, 1948.

2. **Amendment of section 7A, Act XIX of 1947.**—In section 7A of the Delhi and Ajmer-Merwara Rent Control Act, 1947 (hereinafter referred to as the said Act) for the words “this section”, occurring at the end, the words “this Act” shall be substituted, and shall be deemed always to have been substituted.

3. **Amendment of the Fourth Schedule, Act XIX of 1947.**—In clause (d) of paragraph 10 of the Fourth Schedule to the said Act, for the words “coming into operation of this paragraph” the words “coming into force of this Act” shall be substituted, and shall be deemed always to have been substituted.